States / UTs to do away with the requirement of taking affidavits for executive level jobs and for allowing self certification of certificates in a phased manner. Action in this regard is to be taken by States/ UTs. Further, as per the Central Secretariat Manual of Office Procedure (CSMOP), notification is mostly used for notifying the promulgation of statutory rules.

CVC report on corruption

1398. SHRIMAT1 RENUKA CHOWDHURY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) in its 2016 report has recorded that no action has been taken in more than 50 cases of alleged corruption, nepotism, high handedness and red-tapism by the concerned departments;
- (b) if so, the details of such cases, Ministry-wise along with the reasons for inaction in the matter; and
 - (c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) In the Annual Report of 2016, CVC has reported 52 cases of deviation from the prescribed procedure or of non-acceptance of the Commission's advice in respect of Disciplinary Proceedings and Sanction for Prosecution. However, all of them cannot be classified as cases of alleged corruption, nepotism, high handedness and red-tapism. The details of the cases are available in the Annual Report of CVC for the year 2016. However, Ministry/ Department/ Organization-wise list of such cases is given in the Statement-I (See below).

As per Section 8(1)(g) of the CVC Act, 2003, the CVC tenders advice to the Central Government, Corporations established by or under any Central Act, Government Companies, Societies and Local Authorities owned or controlled by the Central Government on such matters as may be referred by that Government, said Government Companies, Societies and Local Authorities owned or controlled by the Central Government or otherwise. However, the recommendations of the Commission are advisory in nature. The Disciplinary Authority is the final authority to accept such advice and take further necessary action or to deviate from such advice and the instructions provide for such deviation subject to following the instructions/procedure.

Statement Ministry/ Department/ Organisation-wise list of the cases of non-compliance of CVC's advice

Sl. No. Ministry/ Department		Number of
2		
1.	Ministry of Railways	11
2.	Ministry of Civil Aviation	5
3.	National Highways Authority of India	3
4.	Department of Telecommunication	1
5.	Department of Financial Services (Public Sector Banks)	7
6.	Central Excise and Customs	4
7.	Department of Heavy Industries	1
8.	Ministry of Power	3
9.	Ministry of Petroleum and Natural Gas	Ĭ
10.	Khadi and Village Industries Commission	1
11.	Ministry of Environment, Forests and Climate Change	1
12.	Indian Council of Agricultural Research	2
13.	Employees' Provident Fund Organization	3
14.	NIT Kurukshetra	1
15.	Ministry of Social Justice and Empowerment	1
16.	Delhi Development Authority	2
17.	Government of NCT of Delhi (Municipal Corporation of Delhi)	2
18.	Central Public Works Department	1
19.	Ministry of Home Affairs	1
20.	Ministry of Law	Í